

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No.370/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th September 2017, 10.30 A.M

Name of the Company	Binay Kumar -Vs- Kumar Auto infra (P) Ltd & Ors		
Under Section	241-242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. *CS Siddhi Dhandharia*
Practising Company Secretary

Respondent -
No 1 & 2

Siddhi
8/09/17

2. *CS Deepak Kumar Khaitan*
Practising Company Secretary

Respondent -
No 1 & 2

Deepak
08/09/2017

3. *Gopna Chaudhary*
Siddhartha Sharma

For Petitioner

Sharma
8/9/17

08-09-2017 – CP No.370/KB/2017 – IA No. 383/KB/2017 – Binay Kumar Vs. Kumar
Auto Infra(P) Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner is present. The Ld. PCS from the side of Respondent Nos. 1 and 2 are also present.

The Respondents have filed a demurrer application and have also prayed for vacating the earlier interim order passed, ex parte.

The petitioner has prayed for some time to file reply in the Demurrer application.

Heard; the petitioner is allowed 7 days' time to file his reply with another four days' time to Respondent(s) to file their rejoinder, if any.

The Ld. Pcs, appearing on behalf of the respondent, has also the liberty to file his reply to the main CP, in the event of decision of the demurrer application on the maintainability of the Company Petition.

Fixing 20-09-2017.

Sd/-

(MANORAMA KUMARI)
MEMBER(J)